

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2233  
ANSWERED ON:24.07.2014  
CONNECTIVITY TO VILLAGES UNDER PMGSY  
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**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether all the villages of the country including Bihar and West Bengal have been brought under the Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if so, the details thereof, State/UT-wise;
- (c) the number of villages for which Detailed Project Reports (DPR) are pending, State/UT-wise;
- (d) whether the Government proposes to connect all the remaining villages under PMGSY and complete DPR of remaining villages;
- (e) if so, the details thereof and the time by which it is likely to be achieved; and
- (f) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a)&(b) "Rural Roads" is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of Government of India to provide connectivity by way of an All-Weather road, to the eligible unconnected habitations as per Core-Network with a population of 500 persons (as per 2001 Census) and above in plain areas. In respect of 'Special Category States' (North-East, Sikkim, Himachal Pradesh, Jammu & Kashmir and Uttarakhand), the Desert areas, the Tribal (Schedule V) areas and 88 Selected Tribal and Backward districts as identified by the Ministry of Home Affairs/Planning Commission, the objective is to connect eligible unconnected habitations as per Core-Network with a population of 250 persons and above (Census 2001). The programme envisages single all weather connectivity. The Ministry of Rural Development is committed to fulfill this mandate of the Scheme. State-wise details of habitations for which proposals have been sanctioned are at Annexure.

(c) to (f) The proposals under PMGSY received from the States are scrutinized by the national rural Development Agency (NRRDA) and are then considered by the Inter Ministerial Empowered Committee (constituted by the Ministry of Rural Development), for recommendation keeping in view the availability of funds, existing liability of unexecuted works which were already sanctioned under programme, progress of works, absorption capacity of the States, balance road works in hand, etc. The State Governments are required to communicate their compliance on the observations of the Empowered Committee to the Ministry and seek a formal clearance on that basis. In case the proposals meet all the programme requirements, the proposals are formally cleared by the Ministry with the approval of the Competent Authority. This is an ongoing process.